

February-March 2006

Brief about the business transacted during the first Session of the year-2006 and Eighth Session of the Second Chhattisgarh Legislative Assembly which commenced on 13th February, 2006 at 10:30 a.m. with established Convention of playing of the "VANDE-MATRAM".

1.Governor Address.

Being first session of the year, the session commenced with an address by His-Excellency the Governor of Chhattisgarh, to the members of the Assembly .The Address was then laid on the table of the house .A motion of Thanks on the address by the Governor was moved by the member Shri Aghan Singh Thakur and seconded by another member Shri Sanjeev Shah. The discussion on Motion of Thanks took place over a period of 3 days and in all 31 Members participated in the discussion. After the reply by the Hon'ble Chief Minister, the Motion of Thanks was adopted by the House on 22nd February, 2006.

2.Panel of Chairman.

Hon'ble Speaker nominated the following Members to serve in the Panel of Chairman. :-

1. Shri Aghan Singh Thakur.
2. Shri Devlal Dugga.
3. Shri Ganesh Shankar Bajpayee.
4. Shri Satya Narayan Sharma.
5. Shri Dharamjeet Singh.

3.Motion for condolence.

Thereafter, Hon'ble Speaker made Obituary reference to the passing away of Late Shri Vanshraj Tiwari, ex-member of undivided Madhya Pradesh Legislative Assembly. House paid condolences and sincere tribute to the departed soul.

4.Annual Financial statement 2006-2007.

This being the Budget Session, major business before the House was Presentation, Consideration and Passing of the Budget Estimates for the financial year 2006-2007. The House had in all 30 sittings and transacted business for 157 hrs & 14 minutes.

5.Assent to Bills.

Hon'ble Speaker informed the House that the 02 Bills passed earlier by the House were assented by His-Excellency the President of India and 11 other Bills passed earlier are assented by His-Excellency the Governor of Chhattisgarh State and 01 Bill which was passed during the December, 2004 Session by the Assembly and which was sent to Governor for assent has been returned for reconsideration with his message.

6.Timing of the House.

Hon'ble Speaker on 13th February, 2006 informed the House that the timing of sitting of House would be from 11.00 am to 1.30 pm and from 3.00 pm to 5.30 pm.

7. Supplementary Demands for Grants (Third Batch) for 2005-2006.

The statement of Third Supplementary Expenditure for the year 2005-2006 was presented on 15th February, 2006 . The Statement included 28 demands for grants. These demands for grants were discussed on 16th February, 2006 and Appropriation (No.-1) Bill, 2006 was introduced, discussed and passed by the House.

8. Annual Financial statement 2006-2007.

Finance Minister presented the Budget for the year 2006-2007 on 25th February, 2006. General discussion on the budget was held for three days. Demands for grants were discussed till 27th March, 2006. The Appropriation (No.- 2) Bill, 2006 was passed by the House on 28th March, 2006.

9. Questions.

During the Session in all 1823 notices of Starred Question and 833 notices of Unstarred Question were received. Out of these 1258 were admitted and 296 were replied orally and formed part of proceedings.

10. Adjournment Motion.

Under rule-53, 270 notices of Adjournment Motion were received, out of which 71(47 attached) notices were admitted. 199 notices were disallowed, 24 notices were converted into Calling Attention.

11. Calling Attention.

under rule -138, 914 notices of Calling Attention were received, 235 notices were admitted, out of which 55 notices were discussed, 36 notices were converted into (Zero Hour notices) under rule-267-A, 01 notice however lapsed.

During the Session in all 31 notices were received for debate on matters of Urgent Public Importance under rule -139, Out of which 16 notices were admitted for discussion, 10 notices were disallowed, 09 notices were discussed and debated, 05 notices however lapsed.

12. Private Members' Business.

As regards Private Members Business, Five days were exclusively allotted for Private Members Business. Out of 14 admitted Resolutions, 04 were adopted and 01 Resolution was withdrawn by leave of the House, 04 Resolutions were rejected, 05 Resolutions lapsed.

13. Papers laid on the Table of the House.

During the Session, 04 Reports, 07 Notifications of various Autonomus Bodies/Corporations of the State Government were laid on the Table of the House by the concerned Minister. 01 Report of Business Advisory Committee & 15 Reports of others Committees of Chhattisgarh Legislative Assembly were also presented and laid on the Table of the House.

14. Petitions.

343 Notices of the Petition were received and out of which 179 Petitions were admitted and, 155 Petitions were presented in the House.

15. Government Bills.

In the sphere of Legislative Business, in all 09 Bills were Introduced. House Considered and Passed all the 09 Bills.

16. Election to the Financial Committees.

Motion for election to the three Financial Committees i.e. P.A.C., Estimate, P.U.C. and S.C., S.T. & O.B.C. welfare Committee of the House was moved in the House on the 20th March, 2006. Members of Committees elected unanimously were announced on the 30th March, 2006 by the Hon'ble Speaker .

On 30th March, 2006 Hon'ble Speaker nominated Members for the various Committees and appointed Chairman to the Committee as per rule .

17. Valedictory Remarks.

Hon'ble speaker made valedictory speech in the House & the House was then adjourned Sine-die on 30th March, 2006 with playing of the National Anthem. His-Excellency the Governor of Chhattisgarh Prorogued the House on 1st April, 2006